

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 48**

**CP 290/MB/2021**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **08.07.2024**

NAME OF THE PARTIES:    **UNION OF INDIA V/s VALUE INDUSTRIES LIMITED**

Section 241-242 of the Companies Act, 2013

---

**ORDER**

**CP 290/MB/2021**

- 1) Mr. Aditya Sikka, Ld. Cousnel for the Union of India is present. None present for the Respondents, when the matter is called out.
- 2) Ld. Counsel for the Union of India seeks some time contending that Interim Report in the present matter has been received from Serious Fraud Investigation Office and the Union of India is in the process of filing an Application on record thereby seeking amendment in the Petition, in a short while.
- 3) Stand over to 12.08.2024, for further consideration and hearing.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare